

FORM NO. 21.

(Sec. Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

O.A /T.A. 12 8 9 / 97 1998.

A. Rama Krishna

Applicant(s)

Versus

The Asst. Personal Officer,
N.P.C., Hyderabad

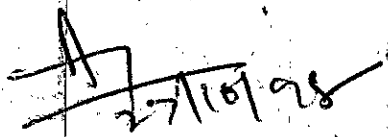
Respondent(s)

INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
Docket orders.		1-2
Interim Orders		
Orders in M.A(s)		
Reply statement		
Rejoinder		
ORDERS IN(Final orders)		21-28

Certified that the file is completed

in all respects.


Signature of dealing Head.

(in Record section)

Signature of S.O.

Date	Office Note	ORDER
------	-------------	-------

16/6/98 Before D.R.
None present. Call
on 21/7/98 for
memo & reply.
D.R.

21-7-98 None Present.
Call on 25-8-98
for memo & Reply.
D.R.

24-8-98

OA is disposed of. Orders
per separate sheet. No
costs.

~~Q.~~
M(A)

HVC

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

D.A.No. 1289 of 1997.

A. Ranna Krishna. Applicants(s).

V E R S U S.

Assistant Personnel Officer

WRC, D/o. Atomic Energy
Hyd & another (Respondents).

Date	Office Note	ORDER
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24.9.97

Interim orders on separate sheet.

Admit/Notice
Ct
3/10/97
Issued
6/10/97

L
HBSVD
H.S.

J
HARN
R(A)

(EC today)

17/3/98 Before Dy. Regn

None present. Notice served on R.1. In respect of R.2 notice not yet returned/served but deemed to have been served. Call on 21/4/98 for memo and reply.

M.H.
Dy. Regn

21-4-98

None Present.
Call on 9-6-98 for memo and reply.

M.D.R.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SECHHYDERABAD.

ORIGINAL APPLICATION NO. 1289 OF 1997.

G. Srinivas and others

(Applicants.(sS))

VERSUS

Union of India, Repd., By.

The Asst. Personnel Officer,

NFC, Dept of Atomic Energy, Hyderabad
Respondents.(sS(S))

The Application has been Submitted to the Tribunal by Shri

Shri _____ Advocate/Party-

in person Under Section 19 of the Administrative Tribunal Act. 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal(procedure) Rules 1987.

The application is in order and may be listed for Admission No. _____

Scrutiny Asst. _____

[Signature]
DEPUTY REGISTRAR(JUDL).

10. Is the application accompanied IPO/DD, for Rs.50/-.
11. Have Legible copies of the annexure duly attested been filed.
12. Has the applicant exhausted all available remedies.
13. Has the Index of documents been filed and pagination done properly.
14. Has the declaration as a required by item No. 7 of form, I been made.
15. Have required number of envelopes (file six) bearing full addresses of the respondents been filed.
16. (a) Whether the relief sought form arise out of single cause of action.
(b) Whether any interim relief is prayed for,
17. In case an Ma for condonation of delay in filed, it supported b an affidavit of the applicant.
18. Whether t is cause ben heard by a single bench.
19. Any other points.
20. Result of the scrutiny with initial of the scrutiny clerk.

Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

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May be filed

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CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 2049/92

Report in the Scrutiny of Application.

Presented by Mr. K. Nagaswara Reddy Date of presentation 19/9/92

Applicant(s) C. Srinivas and others

Respondent(s) The Asst Personnel Officer, NEC, Hyd and another

Nature of grievance Appointment

No. of Applicants 10 No. of Respondents 2

CLASSIFICATION.

Subject.....No. Department NEC (NO)

1. Is the application in the proper form, (three complete sets in paper books form in the two complitions). Yes
2. Whether name description and address of all the parties been furnished in the cause title. Yes
3. (a) Has the application been fully signed and verified. Yes
(b) Has the copies been duly signed. Yes
(c) Have sufficient number of copies of the application been filed. Yes
4. Whether all the necessary parties are impleaded. Yes
5. Whether English translation of documents in a language, other than English or Hindi been filed. Yes
6. Is the application on time, (see section 21) Yes
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. Yes
8. Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 Etc.,) Yes
9. Is the application accompanied, duly attested legible copy been filed. Yes

P.T.O.,

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BRANCH: HYDERABAD

INDEX SHEET

O...NO. 1289 of 1997.

CAUSE TITLE

A. Ranga Nishu & ors

V E R S U S

The Asst. Personnel Officer

NFC, D/o. Atomic Energy & High
analogues

SL.NO.	Description of Documents	Page No.
1.	Original Application	1-6
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6.	Covers	- 2 -

Regd. To direct the respondents to allow the applicants to appear
to written test and interview for the post of Junior operator
Trainee without insisting that their names should be sponsored
by the Employment Exchange as per the Notification dt 5.8.97

APPLICATION FILED U/S 19 OF THE ADMINISTRATIVE TRIBUNAL

ACT 1985

Appointment

NFC (misc)

C.A.No. 1289 of 1997

GENERAL

Between:

A. Ramakrishna & others

.... Applicants

and

Nuclear Fuel Complex,
Department of Atomic Energy,
ECIL Post,
Hyderabad-500 062, Rangareddy district
represented by its Assistant Personnel Officer
and another

.... Respondents

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1.	Application	1 to 6
2.	Material papers Annexures A1 to A10, employments cards	

Date of filing: 19-9-1997

A. Rama Krishna

Registration No.

Signature of the 1st applicant

[Signature]

Counsel for the applicants



Recd
19/9/97
A. R. Denny

Pro. Genl
to P. N. Narasimha
Spl. Secy to Govt
19/9/97

~~before the central administrative tribunal at Hyderabad~~
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

O.A.No. 1289 of 1997

Between;

A. Ramakrishna & others Applicants
a n d

Nuclear Fuel Complex,
Department of Atomic Energy,
ECIL Post,
Hyderabad-500 062, represented by its
Assistant Personnel Officer & another ... Respondents

Chronological statement of events

S.No.	Date	Statement of Events	Page No.
1.	5-8-1997	Notification of the 1st respondent	2
2.		List sent to the 1st respondent from the 2nd respondent exchange	2
3.		1996 (6) Scale page 676	3

Hyderabad,

Date: 19-9-1997

QW 24
Counsel for the applicants

G

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

(O.A. filed U/s 19 of the Administrative Tribunal Act 1985)

O.A.No. 1289 of 1997

Between:

1. A.Ramakrishna,
S/o Surya Rao
Aged about 25 years,
3-10-26/C, Gokhalenagar,
Ramanthapur,
Hyderabad
Rangareddy District
2. K.D.Nageswara Rao
S/o K.Seharao
Aged about 26 years,
Quarte. No.B-86, HCL Township,
Rangareddy District
3. M.Bheem Singh
S/o Bajrang Singh
Aged about 28 years,
Plot No.20, Venkateswara Nagar,
A.P.H.B.Colony,
Rangareddy District-500 040
4. J.Venkata Narayana Rao
S/o Appa Rao
Aged about 29 years,
SRT 236, Sanath Nagar,
Rangareddy District
5. Ch.Madhu
S/o Ch.Namasivaya
Aged about 23 years,
H.No.1-27, Manchrevala Post,
Rajendranagar,
Rangareddy District-501 171
6. S.S.G.Sanghamayya.K.
S/o Venkataramana Konatala
Aged about 20 years,
Plot No.188, Lakshminagar,
Moulali
Rangareddy District
7. A.H.V.~~Giri~~ Giri Babu
S/o P.Ravi
Aged about 23 years,
Plot No.109, PragathiNagar,
Opp:J.N.T.U.C,
Kukatpally, Hyderabad-500 072
Rangareddy District
8. Ch.Chandra Bhushanam Kumar
S/o Ch.Devanandam,
Aged about 26 years,
SRT 315, Sanathnagar,
Rangareddy District

9. A.Yadaiah
S/o Gandaiah
Aged about 26 years,
57, Khajaguda,
Golkonda Mandal,
Rangareddy District

10. V.S.V.S.Rao,
S/o Narasimha
1-10-214, Brahmanwadi
Secunderabad

.... Applicants

a n d

1. Nuclear Fuel Complex,
Department of Atomic Energy,
ECIL Post
Hyderabad-500 062, Rangareddy District
represented by its Assistant Personnel Officer,

2. The District Employment Officer,
Rangareddy District Employment Exchange,
Srinagar Colony, Punjagutta,
Hyderabad

.... Respondents

Details of the Application (O.A.):

1. Particulars of the Applicants:

As shown in the cause title above.

Address for service of notices: Mr.K.Nageswara Reddy
Advocate
H.No.10-3-307/5,
Humayun Nagar,
Hyderabad-500 028

2. Details of the Respondents:

As shown in the cause title above.

3. Particulars of the order against which application is made:

Seeking a direction to the respondents to allow the applicants to interview for the posts of Junior Operator Trainee (Fitter trade) without insisting that their names should be sponsored by the Employment Exchange. The 1st respondent sent notification to the 2nd respondent on 5-8-97 and the 2nd respondent sent list to the 1st respondent. The respondents are not supplied notification and also not published in the News Papers.

4. Jurisdiction of the Central Administrative Tribunal:

Applicants declare that the subject matter of the present O.A. is within the jurisdiction of this Tribunal as the 1st respondent is Central Government Department and comes under Section 14 of the Administrative Tribunal Act and the said posts to be filled in Andhra Pradesh. For interview and appointment comes under Recruitment. So this Hon'ble Tribunal has got jurisdiction.

5. Limitation:

Applicants declare that the application (O.A.) is within the limitation as prescribed in Section 21 of the Administrative Tribunal Act 1985 and there is no impugned order and the 1st respondent has not yet conducted interviews but sponsored list with names sent to the 1st respondent office.

6. FACTS OF THE CASE:

(A) Applicants submit that all the applicants passed S.S.C. with above 50% marks in the S.S.C. and also passed F.P.I. Fitter trade and registered their names in the Rangareddy Employment Exchange with their registration No. 1) R1/1993/17774 dated 2-9-1992 (2) R1/1992/05265 dated 7-6-92 (3) R1/1989/31673 dated 20-12-1989 (4) R1/1989/32245 dated 23-12-89 (5) R/05881 dated 19-6-93 (6) R/1996/22266 dated 22-11-1996 (7) R1/1397/16500 dated 17-9-1997 (8) R1/1986/18030 dt. 16-10-86 (9) R1/1993/0482 dated 12-3-93 (10) R1/1994/9709 dt. 11-5-94 respectively. Actually as per the Supreme Court judgement all the candidates whether registered or unregistered in the Employment Exchange can apply to any post as per their suitable qualifications if the respondents advertised in the News Papers. No need to register their names in the Employment Exchange.

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(B) The first respondent on 5-8-97 notified the 17 vacancies of Junior Operator Trainee (Fitter trade) posts to the 2nd respondent to sponsor the names of the candidates without giving advertisement in the News Papers to call for applications from all the eligible candidates and denied an opportunity and disobeyed the law laid down by the Hon'ble Supreme Court judgement. The 2nd respondent sent sponsored list with names of candidates without sponsoring the applicants' names. As per the Supreme Court judgement, registered or to be registered or unregistered in the Employment Exchange can apply for any posts and allow them to interview without the media of employment exchange and no need to sponsor from the employment exchange as reported in 1996 (6) Scale, 676. The 1st respondent is not receiving applications from the applicants and not considering them inspite of their requests and the 1st respondent is going to conduct written test and interview within 15 days. As per the Supreme Court judgement no need to register their names in the Employment Exchange. Any one can be applied if notified in the News papers. Hence this O.A.

(C) The respondent without following the Supreme Court judgement, which was reported in 1996 (6) Scale 676, the Excise Superintendent, Malkapatnam, Krishna district A.P. Vs. K.B.NVisweshara Rao & others is trying to recruit/fill up the above said posts with the candidates sponsored by the employment exchange alone without giving any advertisement to call for applications from all the eligible candidates rights of attending to test and interview and to get selection. This Hon'ble Tribunal and High Court of A.P. was pleased to dispose of several O.A.'s and W.Ps in similar matter with a direction to allow them to written test and interview. The respondent may conduct interviews at any time within 15 days and kept the interview date secrete.

7. Details of the Remedies Exhausted:

The applicants have no other alternative remedy except to approach this Hon'ble Tribunal for the relief sought for.

8. Matters not previously filed or pending with any court:

Applicants declare that they have not previously filed any petition for the same relief before any court of law.

9. Reliefs sought:

In view of the facts mentioned in paragraph 6 of the above O.A. the applicants pray that this Hon'ble Tribunal may be pleased to direct the respondents to allow the applicants to appear to written test and interview for the posts of Junior Operator Trainee (Fitter trade) without insisting that their names should be sponsored by the Employment Exchange as per the notification dated 5-8-97 and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

10. INTERIM RELIEF:

Pending disposal of the above O.A. the applicants pray that this Hon'ble Tribunal may be pleased to direct the respondents to allow the applicants to appear to written test and interview for the posts of Junior Operator Trainee (Fitter trade) without insisting that their names should be sponsored by the employment exchange as per the notification dated 5-8-97 and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

11. Material index enclosed.

12. Name of the Post office/Bank in which

P.O. DD/PO:

No of DD/PO:

Date of issue:

Khal Nathra Gadh Post Office
8-12 - 226925
16.50/...6
S.D.O. B.D. N.M.B.

43. List of documents enclosed:

a) Material papers (b) DD/PO 9c) Covers

V E R I F I C A T I O N

We (1) A.Ramakrishna S/o Surya Rao (2) K.D.Nageswara Rao S/o K.Sesha Rao (3) M.Bheem Singh s/o Bajrang Singh (4) J. Venkata Narayana Rao s/o Appa Rao (5) Ch.Madhu S/o Ch.Namasivaya (6) S.S.G.Sanghamayya K. s/o Venkataramana Konatala (7) A.H.V. Giri Babu s/o P.Ravi (8) Ch.Chandra Bhushanam Kumar S/o Ch. Devanandam (9) A.Yadaiah s/o Gandaiah (10) V.S.V.S.Rao S/o Narasimha (as stated in the cause title) do hereby verify that the contents of the above paras are true to our personal knowledge and legal advise of our counsel and we have not suppressed any material facts herein.

1. A. Rama Krishna
2. K. D. Nageswara Rao
3. M. Bheem Singh
4. J. V. Narayan Rao
5. Ch. Madhu
6. S.S.S.G. Sanghamayya K.
7. A.H.V. Giri babu
8. Ch. CB Kumar
9. A. Yadaiah
10. V. S. V. S. Rao

KNRddy
Counsel for the applicants Signature of the applicants

Date: 19-9-1997

To

The Registrar,
Central Administrative Tribunal,
Hyderabad

11

7

7

A1

NFC

MAINTENANCE SLIP



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ

ఉపాధి కార్యాలయము :

arundhati from apta

X-C10

RT: 01	REGN. NO: 31/1993/1774	REGN. DT. 1993/09/02	LAST APP. DT. 1998/12/20	DT. OF EXPIRY SEP 1999
NAME	ADAPA RAMAKRISHNA	SEX	MALE	PRT
ID MARKS	A MOLE ON THE RT UPPER ARM	MARITAL	UN-MARRIED	
F/H NAME	SCRYA RAD	CASTE	SC	
ADDRESS	H.NO:3-10-26/C GOKHALENAGAR RAMANTHAPUR HYD RRD	DOB	1972/03/10	
NCO/DATE OF SENIORITY	500013	RELIGION	HINDU	
PH				
X0110 84210 1993/09/02 1993/09/02		Exam: SB1 SB2 SB3 SB4 SB5 20 180 30 180 AGE % CL YOP MOL STR 30.0 3 1988 MOL F 1991 ENG 71.0 P 1994 ENG		
Dt. & Mdt of Res: 311 Zone 5	Ex-Cen	NCO NAC Work Experience (in Mths) Estab-wise 1 2 3 4 5 6 7 8 9 SAC 0 5954 012		
Pl. of Res U/R	Mobility	ANY WHERE IN INDIA		
Res. Mopt	RBL	NO		
Ht. in CM	Land Oustee			
E. Status	Repat Ctry			
IC Marriage	Drv. Lic. Iss. Dt.			
O.B.C.	Drv. Lic. Exp. Dt.			
Ex-Serv. Rank		Candt. Willingness		
Character	Languages known	Self-Employed		
Servc (Mths)	TEL 3 MIN 5 ENG 5	Apprentice-ship		
Force	Ex-ITI: Yes No FT Appr: Yes No	(తిప్పి చూడుము)		

10/10/2000

RENEWAL SLIP



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ

ఉపాధి కార్యాలయము : RANFA-REDDY

arundhati from apts

X-C10

RT: 01 REGN. NO: R1/1992/05265 REGN. CT. 1992/04/07 LAST APP. DT. 1995/04/27 DT. OF EXPIRY APR 1998

NAME K. D. NAGESWARA RAO
ID. MARKS NONE ON THE LT SIDE OF THE EYE
F/M NAME K. SETHA RAO
ADDRESS Q1 NO B-84
H C L TOWNSHIP
R R DIST
NCO/DATE OF SENIORITY

SEX MALE PRT
MARITAL UN-MARRIED
CASTE OC
DOB 1971/08/02
RELIGION HINDU
PH

Exm: SB1 SB2 SB3 SB4 SB5 AGR % CL YOP MOI STR
10 S 1988 TEL
20 180 S 1990 FNE
30 180 P 1993 ENG

X0110 84210
1992/04/07 1992/04/07

Dt. & Mof of Res: R08

Zone

Pl. of Res U/R URBAN

Res. Mof

Ht. in CM 162

E. Status UN-EMPLOYED

IC Marriage No

Ex-Serv. Rank 0:

Character

Servc (Mths)

Force

Ex-Cen No

Mobility ANY WHERE IN INDIA

RBL No

Land Oustee

Repat. Ctry

Drv. Lic. Iss. Dt.

Drv. Lic. Exp. Dt.

Languages known

TFL S EN G S HIN S

Ex - ITI : No FT Appr : Yes

NCD NAC Work Experience (in Mths) Estab-wise

	1	2	3	4	5	6	7	8	9
84210 4012									

Candi. Willingness

Self-Employed No

Apprentice-ship No

అధికారి సహాయము

A3

9

RENEWAL SLIP



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ
ఉపాధి కార్యాలయము : RANGA-REDDY

Arundhati from apte X-C10

RT. 0FEGN. NO. R1/1989/31673 REGN. DT. 1989/12/20 LAST APP. DT. 1995/12/04 DT. OF EXP. RV. DEC 1996	
NAME: M. BIZEM SINGH SEX: MALE PP: 10	
ID MARKS: MOLE ON THE CHEST MARITAL: UN-MARRIED 20 180	
F.H. NAME: H. BAJRANG SINGH CASTE: OC 30 180	
ADDRESS: NO 6-60 HYDERGUDA DOB: 1969/05/02 P 1985 HIN	
RAJENDERNAGAR RRDIST RELIGION: HINDU P 1989 HIN	
PH: P 1990 HIN	
NCO/DATE OF SENIORITY: 84210 X0110	
1989/12/20 1989/12/20	
Dt. & Md. of Res: R02 Zone 6	
Place of Birth: URBAN	
Religion: 160	
Status: UN-EMPLOYED	
Languages known: TEL 5 ENG 5 HIN 5	
Ex-ITI: No	
Ex-ITI: No	
NCD: 84210 NAC: 5003 Work Experience (In Mths) Estab-wise: 012	
1 2 3 4 5 6 7 8 9	
Card: Willingness	
Self-Employed: No	
Apprentice ship: No	

Q. N. Reddy

A4
A3A

10
NFC

RENEWAL SLIP				ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ	
		ఉపాధి కార్యాలయము : RANGA-REDDY		arundhati from aots X-Cir	
P- 01 REGN NO R1/1989/32245		REGN. DT. 1989/12/23		LAST APP. DT 1996/01/31 DT. OF EXPIRY DEC 1998	
NAME J VENKATANARAYANA RAO		SEX MALE PRT		Exm. SB1 SB2 SB3 SB4 SB5	
ID MARKS MOLE ON THE CHEST		MARITAL UN-MARRIED		AGR. CL YOP MOI STR	
F.H. NAME APPARAO		CASTE OC		10 P 1982 TEL	
ADDRESS NO SRT 246		DOB 1966/06/15		20 180 P 1986 ENG	
SANATHNAGAR RRDIST		RELIGION HINDU		30 180 P 1987 ENG	
NCO DATE OF SENIORITY		50000 PH			
84210 X0110					
1989/12/23 1989/12/23					
Dt. & Mo of Res: K04		Ex-Cen No		NCO NAC Work Experience (In Mths) Estab-wise	
Zone 6				1 2 3 4 5 6 7 8 9	
Pl of Res U.R. URBAN		Mobility ANY WHERE IN INDIA		84210 5003 012	
Res. Modl		RBL No			
Pl. in CM 165		Land Oustee			
E. Status UN-EMPLOYED		Repat. Ctry			
ID Marriage No		Dv. Lic. Iss. Dt.			
O.B.C. No		Dv. Lic. Exp Dt.			
Ex-Ser. Park 0				Cand. Willingness	
Character		Languages known		Self-Employed No	
Servc (Mths)		TEL 5 HIN 5 ENG 5		Apprentice-ship No	
Force		Ex-ITI Yes Appr No		అభ్యర్థి సహాయము	

66
33
99

66
33
99

Onkesh

AS 1.0



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ

ఉపాధి కార్యాలయము : శ్రీనిగారెడ్డి

arundhati from apts

X-C10

GENERAL SLIP

RT: 01	REGN. NO: 11/1523/05581	REGN. DT. 1993/06/19	LAST APP. DT. 1996/07/03	DT. OF EXPIRY JUN 1999
NAME CH MADHU ID MARKS NA F/H NAME CH NAMASIVAYA ADDRESS POST KOLLU VIA MUTHANGI NCO/DATE OF SENIORITY 50230		SEX MALE PRT : MARITAL UN-MARRIED CASTE BC-B DOB 1974/09/18 RELIGION HINDU PH :		Exm: SBI S82 S83 S84 S85 10 20 180 AGR % CL YOP MOI STR P 1993 EN6 P 1993 EN6
X0110 B4210 1993/06/19 1994/02/01				
Dt. & Mof of Res: 1112 Zone: Pl. of Res U/R RURAL Res. Mofl Rt in CM 179 E. Status UN-EMPLOYED IC Marriage No O.B.C. No Ex-Serv Rank Character Servc (Mths) Force		Ex-Cen No Mobility ANY WHERE IN INDIA RBL No Land Oustee Papat Ctry Drv. Lic. Iss. Dt Drv. Lic. Exp. Dt Languages known TEL 5 ENG 5 HIN 5 Ex-ITI: Yes Appr: Yes		NCO NAC Work Experience (In Mths) Estab-wise 1 2 3 4 5 6 7 8 9 34210 4011 012 Candt. Willingness Self-Employed No Apprentice-ship Yes

(లిఫ్ట్ చూడము)

10/11/2019

A6. - 11 -
110

COMPUTER HOUSE, REC-BAD O 040-847432

REGISTRATION SLIP		ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ ఉపాధి కార్యాలయము : RAMESH REDDY		arundhati from ants		X-C10	
RT 01 REGN. NO: R1/1996/22266		REGN. DT. 1996/11/22		LAST APP. DT. 1996/11/22		DT. OF EXPIRY NOV 1999	
NAME S S R SANGHAYYA K ID MARKS MOLE ON FOOT RT FINGER F/H NAME VENKATARAMANA KONATALA ADDRESS PLOT NO 188 LAKSHMI NGR MULALI R R DT NCO/DATE OF SENIORITY		SEX MALE PRT : MARITAL UN-MARRIED CASTE BC-D DOB 1977/10/05 RELIGION HINDU PH		Ext. SBI S32 S83 334 S55 10 20 180		AGR % CL YOP MOI STR F 1993 TEL P 1995 ENG	
X0110 84210 1996/11/22 1996/11/22							
Dt. & Ad of Res: (X0) Zone Pl. of Res U/RURAL Res. Mop Ht. in CM 169 E. Status UN-EMPLOYED IC Marriage No O.B.C. No Ex-Serv. Rank Character Servo (Vets) Force		Ex-Cen No Mobility ANY WHERE IN INDIA RBL No Land Custee Recat Ctry Dir. Loc. Iss. Dt. Dir. Loc. Exp. Dt. Languages known TEL-5 WIN-5-ENG-5 Ex-TI: Yes FT Appr: No		NCO NAC Work Experience (in Mths) Estab-wise 1 2 3 4 5 6 7 8 9 Cand. Willingness Self-Employed Yes Apprentice ship Yes		(తప్పి చూడము)	

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REGISTRATION SLIP



RANGA-REDDY

arundhati from apts

X-C10

01 1997/09/17 1997/09/17		1997/09/17 1997/09/17		ST OF EXPRY SEP 2001	
NAME A H V GIRI BARI		MALE		AGE 47.0 C 1992 TEL	
MARRIAGE DATE ON 11 1974 YEAR 1974		UN MARRIED		P 1994 ENG	
NAME V S R PRASAD		RE-D		P 1996 ENG	
ADDRESS PLOT NO 104 17/24/111 NGR		1974/08/15			
OFF-INTN 11/24/111		HINDU			
REG NO 500072					
X0110 84210					
1997/09/17 1997/09/17					
Dr & Mo of Res 100		No		NAC Work Experience (In Mths) Estab-wise	
Pr of Res 100		ANY WHERE IN INDIA		1 2 3 4 5 6 7 8 9	
Res Mo 158		No		85110 7082 012	
E Status IN EMPLOYED					
O.B.C. No					
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Character					
Servc (Mins)		TEL 5 HIN 5 ENG 5			
Force		Yes No		Cand. Willingness	
				Sen-Employed Yes No	
				Apprentice-ship Yes No	
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GENERAL EMP



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ
ఉపాధి కార్యకర్తలు :

STANDARD FORM 1003

X-C10

RT: REGN NO. REGN DT. LAST APP. DT. 1985/10/22 DT. OF EXPRY 10/1985

NAME ID MARKS F/H NAME ADDRESS NCO/DATE OF SENIORITY	SEX MARITAL CASTE DOB RELIGION PH	Exm: SB SB2 SB3 SB4 SB5 10 35 15 20 15 30 15 1971/05/22 CHRISTIAN :	AGR % CL KOP MCI STR : 1985 TEL : 1981 ENG : 1983 ENG
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1985/10/16 1992/10/19

Dt. & Mdl of Res:

Pl. of Res U/R RURAL Zone

Res. Mcpl

Ht. in CM 155

E. Status UN-EMPLOYED

IC Marriage No

O.B.C. No

Ex-Serv Rank

Character

Servo (Mths)

Force

Ex-Cen

Mobility ANY WHERE IN INDIA

RBL No

Land Custee

Repat. Ctry

Drv. Lic. Iss. Dt.

Drv. Lic. Exp. Dt.

Languages Known

Ex-ITI

Yes

NCD NAD Work Experience (In Mths) Estac-wise

1 2 3 4 5 6 7 8 9

84210

Cand. Willingness

Self-Employed

Apprentice-ship

ప్రతిపాదించబడింది

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THAPAR FORMS HYDERABAD 0040-401003 806291

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RENEWAL SLIP		ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ ఉపాధి కార్యాలయము PANGA-KENNY		arundhati from aots		X-C10
RTN1 REGN. NO 91/1993/04652		REGN DT 1993/03/12		LAST APP. DT 996/04/26		DT. OF EXPIRY 1999
NAME A YADIAN ID MARKS ON ET ELSON F.M NAME BANDAIAH ADDRESS NO 57 YKADAGUDA (PO) SOLOGUDA RA DIST 500008 NCO DATE OF SENIORITY		SEX MALE PRT : MARITAL UN-MARRIED CASTE BC-B DOB 1970/10/10 RELIGION HINDU PH		Exmt: SB1 SB2 SB3 SB4 SB5 0 1 275 398 075 20 180 30 180		AGR % CL YOP MOI STR 67.0 F 1987 TEL C 1990 TEL P 1991 ENG P 1993 ENG
I0110 Y0120 B4210 1993/03/12 1993/03/12 1993/03/12						
Dt. & Mtr of Res. NCO Pl. of Res U/RBURN Res. Mop Ht. in CM 155 E. Status UN-EMPLOYED IC Marriage No O.B.C. No Ex-Serv. Rank Character Servc (Mths) Force		Zone Mobility ANY WHERE IN INDIA RBL No Land Oustee Repat. Ctry Drv. Lic. Iss. Dt. Drv. Lic. Exp. Dt. Languages known Ex - ITI FT Appr		NCO NAC Work Experience (In Mths) Estab-wise 1 2 3 4 5 6 7 8 9 4210 1001 012 Candt. Willingness Self-Employed No Apprentice-ship No		(ప్రతిపాదన)

Signature

(26)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

O.A. REGD. NO

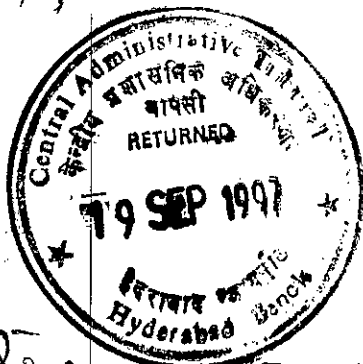
3048/97

Date: 19.9.97

To Sh. K. N. Reddy, Adv.
Sir,

I am to request you to rectify the defects mentioned below in your application within 14 days from the date of issue of this letter, failing which your application will not be registered and action under Rule 5 (4) will follow.

- 1) Application / Representation made, if any, may be filed,
- 2) Acknowledgement card may be filed,
- 3) Material papers for all the copies to be filed,



Representative Application not submitted?
Application with all material papers will submit to Respondent along with order copy. Otherwise they won't entertain without court order.
It is a covered matter. In several cases granted as per. When applicant approached the respondent orally before the court.

DEPUTY REGISTRAR (JUDL)

22.9.97

19/9/97

checked to get court order.

On the day

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA. SR.3048/97 O.A.1289/97

Date of Order: 24.9.97

BETWEEN :

1. A.Ramakrishna
2. K.D.Nageswara Rao
3. N.Bheem Singh
4. J.Venkata Narayana Rao
5. Ch.Madhu

6. S.S.G.Sanghamayya.K.
7. A.H.V.Giri Babu
8. Ch.Chandra Bhushanam Kumar
9. A.Yadaiah
10. V.S.V.S.Rao .. Applicants.

AND

1. Nuclear Fuel Complex,
Dept. of Atomic Energy,
ECIL Post, Hyderabad.
2. The District Employment Officer,
Rangareddy District Employment
Exchange, Srinagar Colony,
Panjagutta, Hyderabad.

.. Respondents.

Counsel for the Applicants

.. Mr.K.NageswaraReddy

Counsel for the Respondents

.. Mr.W.Satyanarayana
for
Mr.N.R.Devraj

.. Mr.Phani Raj
for
Mr.P.Naveen Rao
for R-2

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.K.Nageswara Reddy, learned counsel for the applicant
Mr.W.Satyanarayana for Mr.N.R.Devraj, for R-1 and Mr.Phani Raj
for Mr.P.Naveen Rao, for R-2.

.. 2 ..

3. Admit. There are 10 applicants in this OA. They submit that they have fully qualified for consideration for the post of Junior Operator (Fitter Trade). Their names are not sponsored by the Employment Exchange. Hence their cases will not be considered by Respondent No.1 for that post. The applicant, relying on the Supreme Court judgement reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District vs. K.B.N.Visweswara Rao) submits that his case has to be considered even though their names are not sponsored by the Employment Exchange.

4. We have disposed of similar cases. Hence the following interim direction is given:-

If the applicant, submits their application at least one week in advance of the selection either written, viva-voce or both then the cases of the applicants should also be considered along with the Employment Exchange sponsored candidates even though their names are not sponsored by the Employment Exchange. If they did not qualify in the selection the same should be informed to this Tribunal through the respondents counsel for confirming the dismissal of this OA. In case if they are found fit and come within the number to be appointed then the results should not be published until further orders in this OA.

(B.S. JAI PARAMESHWAR)
Member (Judl.)

24-9-97

(R.RANGARAJAN)
Member (Admn.)

Dated : 24th September, 1997

(Dictated in Open Court)

ANM
D-RCJ

..3..

Copy to:

1. Nuclear Fuel Complex, Dept. of Atomic Energy,
ECIL Post, Hyderabad.
2. The District Employment Officer, Rengareddy District,
Employment Exchange, Srinagar Colony, Panjagutta,
Hyderabad.
3. One copy to Mr. K. Nageswara Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
5. One copy to Mr. P. Naveen Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to D. R. (A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

O A Pandey
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (3)

Dated: 24.9.97

~~ORDER/JUDGMENT~~ *I/O*

M.A/R.A/C.A.NO.

in
O.A.NO. 1289/97

Admitted and Interim Directions
Issued. ✓

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

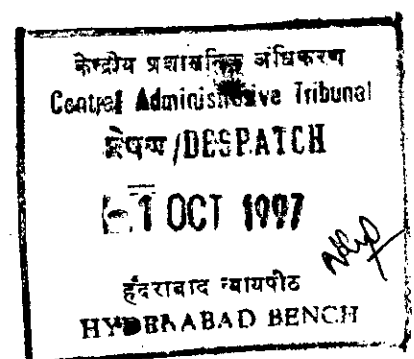
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1289/1997

DATE OF ORDER : 24.8.1998

BETWEEN :

A. Ramakrishna
K.D. Nageswara Rao
M. Bheem Singh
J. Venkata Narayana Rao
Ch. Madhu
S.S.G. Sanghamayya
A.H.V. Giri Babu
Ch. Chandra Bhushanam Kumar
A. Yadaiah
V.S.V.S. Rao

Applicant(s)

AND

1. Assistant Personnel Officer,
Nuclear Fuel Complex,
Department of Atomic Energy, .
ECIL Post,
Hyderabad 500 062 Rangareddy Dist..
2. The Employment Officer,
District Employment Exchange,
Government of Andhra Pradesh,
Rangareddy District
Srinagar Colony, Punjagutta,
Hyderabad.

...Respondents

Counsel for the Applicant - Shri K. Nageswara Reddy
Counsel for the Respondents - Shri K. Bhaskara Rao N. R. Devaraj
Counsel for the State of A.P. - Shri P. Naveen Rao

CORAM :

The Hon'ble Justice Shri D.H. Nasir : Vice-Chairman
The Hon'ble Shri H. Rajendra Prasad : Member (A)

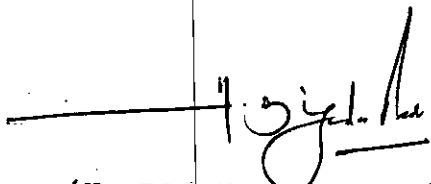
ORDER

(per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Shri K. Nageswara Reddy for the Applicant(s), ~~and~~ Shri N.R. Devaraj on behalf of the Respondents and Shri P. Naveen Rao on behalf of the State of A.P.

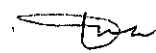
The orders passed by this Tribunal today in O.A. No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.a. No. 987/96 shall be kept on record of this file and also supplied to the Respondents to facilitate further action.



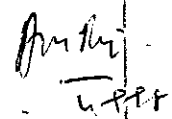
(H. RAJENDRA PRASAD)

Member (A)



(D.H. NASIR)

VICE-CHAIRMAN



Dictated in open court

DATED : 24.8.1998

...js/-

1. The Asst. Personnel Officer, Nuclear Fuel Complex,
Dept. of Atomic Energy, ECIL Post, Hyderabad-62
Ranga Reddy Dist.
2. The Employment Officer, Dist. Employment Exchange,
Rangareddy Dist. State of A.P.
Srinagar Colony, Punjagutta, Hyderabad.
3. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Addl. CGSC. CAT. Hyd.
5. One copy to Mr. K. Nageswar Reddy Advocate, CAT. Hyd.
6. One copy to HHRP.M(A) CAT. Hyd.
7. One copy to DR(A) CAT. Hyd.
8. One spare copy.

pvm

28/9/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(1.)

DATED: 24-8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1289/97.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

alw 04 987/96

